

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1853/2003

New Delhi, this the 9th day of March, 2004

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. S.A.Singh, Member (A)

1. Khacheru Singh
S/o Sh. Ram Singh
working as W/Man Helper
Office of Supdt. of Post Office
Buland Shahar.
2. Atvir Singh
S/o Sh. Dungar Singh
working as Chowkidar
Head Post Office, Buland Shahar.
3. Harish Chand
S/o Sh. Durga Prasad
working as Caretaker & Mali
Buland Shahar.
4. Anokhe Lal
S/o Sh. Ganga Sahay
working as Chowkidar in
Post Office NAPP, Narora
Buland Shahar.
5. Nirranjan
S/o Sh. Hoti Lal
working as Chowkidar in
Post Office, Ram Ghat, Buland Shahar.
6. Udayavir Singh
S/o Sh. Chhiddan Lal
working as Sweeper
Head Post Office
Buland Shahar.
7. Ram Prasad
S/o Sh. Puran Singh
working as Chowkidar
Post Office, Bugrasi
Buland Shahar.
8. Dev Karam Singh
S/o Sh. Bhagwan Sahay
working as Chowkidar
Post Office Sahakari Nagar
Buland Shahar.
9. Ram Jesh Singh
S/o Sh. Budha Singh
working as Chowkidar
Post office Anup Shahar
Buland Shahar.
10. Shri Ram
S/o Sh. Tuki Ram
working as Chowkidar
Post Office, Uncha Gaon
Buland Shahar.

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11. Chand Kiran
S/o Sh. Shiv Charan Das
working as Waterman Faras
Head Post Office, Buland Shahar.

12. Kailash Chand
S/o Sh. Shankar Lal
working as Sweeper
Head Post Office
Buland Shahar.

All the applicants are working in Group 'D'
Non-Gazetted Posts.

...Applicants

(By Advocate Sh. P.S.Goindi)

V E R S U S

1. Union of India through
Secretary, Ministry of Communication
Govt. of India, Dak Bhawan, New Delhi.

2. The Supdt. of Post Office
Buland Shahar Division.

...Respondents

(By Advocate Sh. D.S.Mahendru)

O R D E R (ORAL)

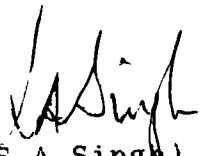
Shri Shanker Raju,

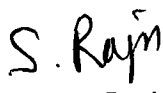
Heard the parties. Quota for casual labourers with temporary status for regularisation falls under 25 % quota which includes 3/4 for GDS and 1/4 for CPs i.e. casual labourers. It is stated by the respondents that out of 25 % posts of group 'D', permission has been granted to fill up only one post, within which, it is very difficult to distribute the same among the categories. Ld. counsel for the respondents states that as time has passed, permission might have been granted to fill up the remaining quota of 25%, if it is so assuming that the permission has been granted, respondents shall fill up the entire quota considering the case of the applicants. However, if no such permission is granted, respondents are directed to take further steps to seek permission to fill up the requisite

quota and consider the case of the applicants for regularisation who have been stagnating as casual labourers with temporary status for the last 10 to 12 years.

2. The above exercise shall be completed by the respondents within a period of three months from the date of receipt of a copy of this order.

3. OA stands disposed of accordingly.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

/vikas/